



**TAMIL NADU LEGISLATIVE ASSEMBLY**  
(Thirteenth Assembly)

**FIFTH SESSION**  
(22<sup>nd</sup> March, 2007 to 14th May, 2007)

**RESUME OF BUSINESS**

Legislative Assembly Secretariat,  
Chennai - 600 009.

**PREFACE**

This publication contains a brief resume of the business transacted by the Thirteenth Tamil Nadu Legislative Assembly during the Fifth Session held from **22nd March, 2007** to **14th May, 2007**.

Chennai - 600 009.  
Dated: 21.8.2007.

**M. SELVARAJ,**  
Secretary.

# TAMIL NADU LEGISLATIVE ASSEMBLY

## THIRTEENTH ASSEMBLY - FIFTH SESSION

### CONTENTS

| <b>Serial No.</b> | <b>Subject</b>  | <b>Page No.</b> |
|-------------------|---|-----------------|
| I                 | Summons   | 1               |
| II                | Duration of the Meeting   | 1               |
| III               | Sittings of the Assembly  | 1               |
| IV                | Prorogation   | 2               |
| V                 | Obituary References   | 2               |
| VI                | Condolence Resolutions  | 3               |
| VII               | Questions   | 4               |
| VIII              | Panel of Chairman   | 4               |
| IX                | Statement made by the Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules | 5               |
| X                 | Calling Attention Statements  | 7               |
| XI                | Legislative Business  | 11              |
| XII               | Financial Business  | 15              |
| XIII              | Resolution for Removal of Speaker   | 16              |
| XIV               | Government Resolution   | 17              |
| XV                | Government Motions  | 18              |
| XVI               | Suspension of Members   | 24              |
| XVII              | Privilege Matters   | 24              |
| XVIII             | Announcements by Hon. Speaker   | 24              |
| XIX               | Felicitation  | 31              |
| XX                | Election to Statutory Bodies  | 31              |
| XXI               | Constitution of Committees  | 32              |
| XXII              | Presentation of Reports by the Committees   | 32              |
| XXIII             | Papers Laid on the Table of the House   | 40              |
|                   | Appendix  | 40              |
|                   | Annexure  | 53              |

### RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 22ND MARCH, 2007 TO 14TH MAY, 2007

#### I. SUMMONS

Summons for the Fifth Session of the Thirteenth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 5th March, 2007 in S.O.Ms.No.39, Legislative Assembly Secretariat, dated the 5th March, 2007 to meet at 9.30 a.m on 22nd March, 2007.

#### II. DURATION OF THE MEETING

The Fifth Session of the Thirteenth Tamil Nadu Legislative Assembly commenced on the 22nd March, 2007 and was adjourned *sine-die* on the 14th May, 2007.

#### III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for 35 days during the period from 22nd March, 2007 to 14th May, 2007 on the following days:-

22nd March, 2007, 23rd March, 2007, 26th March, 2007, 27th March, 2007, 28th March, 2007, 29th March, 2007, 30th March, 2007, 2nd April, 2007, 3rd April, 2007, 4th April, 2007, 5th April, 2007, 9th April, 2007, 10th April, 2007, 11th April, 2007, 12th April, 2007, 13th April, 2007, 16th April, 2007, 17th April, 2007, 18th April, 2007, 19th April, 2007, 20th April, 2007, 23rd April, 2007, 24th April, 2007, 25th April, 2007, 26th April, 2007, 27th April, 2007, 28th April, 2007, 2nd May, 2007, 3rd May, 2007, 4th May, 2007, 7th May, 2007, 8th May, 2007, 9th May, 2007, 10th May, 2007 and 14th May, 2007.

In terms of hours, the House sat for 145 hours and 58 minutes.

#### IV. PROROGATION

The Fifth Session of the Thirteenth Tamil Nadu Legislative Assembly was prorogued with effect from the 28th May, 2007 vide S.O.Ms.No.100, Legislative Assembly Secretariat, dated the 30th May, 2007.

#### V. OBITUARY REFERENCES

Seven Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

| Serial No. and Name of the Member (1) | Constituency (2)            | Period (3)                    | Date of demise (4) | Date on which reference was made in the House (5) |
|---------------------------------------|-----------------------------|-------------------------------|--------------------|---|
| 1<br>Tvl.<br>K. Pazhanivelan          | Varahur                     | 1971-76                       | 23.05.2006         | 22.03.2007  |
| 2<br>Tmt. S.Sundarambal               | Mettur                      | 1991-96,<br>2001-06           | 14.02.2007         | 22.03.2007  |
| 3<br>V. Malaikannan                   | Ilayankudi                  | 1967-71,<br>1971-76           | 26.02.2007         | 22.03.2007  |
| 4<br>A. Swamidhas                     | Colachel<br>Padmanabhapuram | 1962-67<br>1971-76<br>1977-80 | 12.03.2007         | 22.03.2007  |
| 5<br>P.U.<br>Shanmugam                | Thiruvannamalai             | 1957-62<br>1971-76<br>1977-80 | 11.04.2007         | 12.04.2007  |
| 6<br>A. Chinnadurai                   | Melmalayanur                | 1985-88<br>1980-84            | 1.04.2007          | 20.04.2007  |

| (1) | (2)            | (3)   | (4)     | (5)                   |
|-----|----------------|-------|---------|-----------------------|
| 7   | T.R. Gajapathy | Arcot | 1989-91 | 23.04.2007 24.04.2007 |

All the Members stood in silence for a minute as a mark of respect to the deceased.

#### VI. CONDOLENCE RESOLUTIONS

(1) On the 22nd March, 2007, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution:-

"மதுரை மாவட்டத்தில், மதுரை மேற்கு தொகுதியிலிருந்து 1991-ஆம் ஆண்டு தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு 1996-ஆம் ஆண்டு வரை சிறப்புற பணியாற்றியவரும், 2006-ஆம் ஆண்டில் அதே தொகுதியிலிருந்து இரண்டாம் முறையாக இப்பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு, தற்போதைய சட்டமன்றத்தில் சட்டமன்ற உறுப்பினராகப் பணியாற்றியவரும், அனைத்துத் தரப்பு மக்களின் ஏகோபித்த ஆதரவையும் அன்பையும் பெற்றவரும், அரசின் திட்டங்களைத் தனது தொகுதி மக்களுக்குக் கொண்டு செல்வதில் மிகுந்த அக்கறை காட்டியவரும், சமூக சேவையில் தன்னை முழுமையாக ஈடுபடுத்திக் கொண்டு சீரிய முறையில் பணியாற்றியவருமான திரு .எஸ்.வி சண்முகம் அவர்கள் 05.02.2007 அன்று மறைவுற்ற செய்தியறிந்து இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத்த துயரமும் கொள்கிறது. அவரது மறைவால், அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினர்க்கு இப்பேரவை ஆழ்ந்த இரங்கலையும், அனுதாபத்தையும் தெரிவித்துக் கொள்கிறது."

The above resolution was adopted *nem con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the deceased.

(2) On the 7th May, 2007, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution:-

" ஐவரி ஹோஸ்ட் நாட்டின் அபிட்ஜான் நகரில் இருந்து கென்யா தலைநகர் நைரோபிக்கு, 15 இந்தியர்கள் உட்பட 114 பேருடன் சென்ற கென்யா ஏர்வேஸ் விமானம், விபத்துள்ளாகியது குறித்து இப்பேரவை அதிர்ச்சியும் ஆற்றொணாத்துயரமும் கொள்கிறது. இதில் 5 தமிழர்களும் அடங்குவர்.

இவ்விபத்தில மறைந்தவர்களது குடும்பத்தினருக்கு இப்பேரவை ஆழ்ந்த இரங்கலையும் அனுதாபத்தையும் தெரிவித்துக் கொள்கிறது."

The above resolution was adopted *nem con* after observing silence for two minutes as a mark of respect to the deceased.

## VII. QUESTIONS

During the Session 7,251 notices of questions were received. All of them were admitted. Out of which 1034 were treated as Starred questions and 1909 were treated as Unstarred questions. 206 Starred questions were answered on the floor of the House. Answers to 110 Unstarred questions were placed on the Table of the House. Though 10 Short Notice questions were received and admitted none of them were answered on the floor of the House.

## VIII. PANEL OF CHAIRMEN

On the 26th March, 2007, Hon. the Speaker announced in the House the following Panel of Chairmen for the Fifth Session of the Thirteenth Tamil Nadu Legislative Assembly:-

1. Thiru B. Ranganathan
2. Thiru Durai Chandrasekaran
3. Dr. E.S.S. Raman
4. Thiru T. Velmurugan
5. Selvi K. Balabharathy
6. Thiru V. Sivapunniam

## IX. STATEMENTS MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period, Eight statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:-

| Sl.No. and Date<br>(1) | Statement made by<br>(2)                                      | Subject<br>(3)  |
|------------------------|---|---|
| 1. 3.04.2007           | Hon. Thiru. Thangam Thennarasu, Minister for School Education | Matter related to the missing of Social Science question paper of Tenth Standard from the Sarva Siksha Abhiyan block resource centre at the Government Higher Secondary School in Allinagaram, Theni District and that the Re-examination would be conducted with a fresh question paper. |
| 2. 4.04.2007           | Hon.Dr.M. Karunanidhi, Chief Minister                         | Palm Oil, Tur dal, rava and maida would be procured and supplied through the fair price shops in Chennai with effect from 14.4.2007 and it would be supplied through all the ration shops in Tamil Nadu from the month of May,2007.   |
| 3. 11.04.2007          | Hon. Thiru E.V. Velu, Minister for Food and Co-operation.     | Regarding the decision taken by the Government to permit the Tamil Nadu Co-operative Marketing Federation to procure copra in Pattukottai, Pollachi, Udumalpet, Palladam and Dharapuram at Rs.3,620/- per quintal from the Coconut farmers.   |

| 1             | 2   | 3   |
|---------------|---|---|
| 4. 18.04.2007 | Hon. Prof. K. Anbazhagan, Minister for Finance              | Matter related to the death of people killed in the Temple festival due to lightening at Mundiampakkam Village, near Villupuram and Solatium given by the Government.   |
| 5. 20.04.2007 | Hon.Dr.M. Karunanidhi, Chief Minister                       | Regarding constitution of a Welfare Board for folk artistes and appointment of Chairman and Members to that Board.  |
| 6. 25.04.2007 | Hon. Thiru. Parithi Ellamvazhuthi, Minister for Information | Constitution of a State level Committee consisting of Officials and experts headed by the Chief Secretary to solve the problems raising in the improvement and development of road transport in the corporations of Chennai, Madurai and Coimbatore by short term and long term action plans. |
| 7. 2.05.2007  | Hon.Thiru. Duraimurugan, Minister for Public Works and Law  | Matter related to construction of a Check dam across the river palar.   |
| 8. 7.05.2007  | Hon.Thiru. Duraimurugan, Minister for Public Works and Law  | To solve the drinking water problem of the people of Chennai, Sri Satya Sai Trust to repair the canal from the border of Tamil Nadu and Andhrapradesh States (Zero Point )to the Poondi reservoir through Larsen and Toubro company. The Public Works Department will supervise the work.     |

### X. CALLING ATTENTION STATEMENTS

Twenty Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

| Serial Number and date on which the statement was made<br>(1) | Name of the members who called the attention of the Minister<br>(2)    | Minister who made the Statement<br>(3) | Subject<br>(4)  |
|---|--|--|---|
| 1. 05.04.2007   | Thiru S. Rajasekaran   | Hon. Minister for Electricity          | Regarding cultivation affected at Alangudi Constituency, Pudukkottai District due to frequent fault of transformers caused by voltage fluctuations.       |
| 2. 05.04.2007   | Thiru. M. Appavu   | Hon. Minister for Health               | The need to open immediately the newly constructed hospital with medical equipments at Valliyur, Radhapuram Taluk, Tirunelveli District.                  |
| 3. 09.04.2007   | Tmt. R. Leema Rose   | Hon. Minister for Forests              | Regarding impediments of forest department to provide Electricity connection to the Tribal tenements at Thiruvattar Constituency, Kanniyakumari District. |
| 4. 10.04.2007   | Thiru. O. Panneerselvam, Thiru. K.A. Sengottaiyan, Thiru. D. Jayakumar | Hon. Minister for Handlooms            | Regarding the Plight of Weavers to work for only 3 days in a week due to scarcity of Chitta-thread.   |

|               |                         |  |   |
|---------------|-------------------------|--|---|
| 5. 12.04.2007 | Thiru. M. Panneerselvam | Hon. Minister for Transport                                  | Need to operate State Express Buses from Sirkali to Chennai as the train services were stopped.   |
| 6. 16.04.2007 | Thiru. N. Subramanian   | Hon. Minister for Health                                     | Regarding the death of an Adi-Dravidar Woman due to spread of Cholera in kathavampatti Village, Annavasal Union, Pudukottai District.   |
| 7. 17.04.2007 | Thiru. C. Shanmugavelu  | Hon. Minister for Rural Development and Local Administration | Situation arising out of the road picketing by the people of Ariyanachipalayam Panchayat in Udumalpet Taluk, Coimbatore District, due to delay in commencement of the Combined Water Supply Scheme works under the self sufficiency Scheme. |
| 8. 17.04.2007 | Thiru. N. Ramakrishnan  | Hon. Minister for Forests.                                   | Situation arising out of damage caused to Plantain trees by Wild-Boars at Aanaimalaiyanpatti in Cumbum Constituency.  |
| 9. 18.04.2007 | Tmt. R. Leema Rose      | Hon. Minister for Agriculture                                | The plight of rubber growing farmers in Kanniyakumari District due to levy of marketing charges to rubber, as a notified agricultural produce.  |

|               |  |                                    |  |
|---------------|--|------------------------------------|--|
| 10.19.04.2007 | Thiru. M. Panneerselvam  | Hon. Minister for School Education | Non-payment of salary for pre-Raks, now converted as Service Volunteers at Nagapattinam District.  |
| 11.20.04.2007 | Thiru. G.K. Mani   | Hon. Minister for School Education | Necessity to bring Elementary Education fully under the control of the Government and to allocate 50% of Appropriation Amount.                             |
| 12.23.04.2007 | Tvl. O. Panneerselvam, K.A. Sengottaiyan, D. Jayakumar, Agri.S.S.Krishnamoorthy, K.Pandurangan, M. Gunasekaran, R.D. Ganesan, C. Shanmugavelu, C. Karuppasamy, K.P. Anbalagan R.Samy M. Chandrakasi P.K.Sekar Babu, R. Vaithilingam, N. Ganapathy, S.P.Velumani, Kovai Thangam, Polur M. Varadhan, C. Gnanasekaran, P.S. Vijayakumar, K. Arumugam, M. Appavu, T. Ramachandiran | Hon. Minister for Forests          | Damages caused to the tenements and crops by the intrusion of Wild Elephants in the foot hill villages due to heavy drought prevailing in the forest area. |
| 13.24.04.2007 | Thiru. C. Gnanasekaran   | Hon. Minister for Handlooms        | Situation arising out of non-payment of arrear amount to 300 cotton traders over 12 years, by Co-operative and Government spinning mills.                  |

|               |  |   |  |
|---------------|--|---|--|
| 14.25.04.2007 | Tvl.<br>C. Govindasamy,<br>G. John Joseph,<br>N. Nanmaran,<br>Selvi. K. Balabharathy,<br>Kovai Thangam | Hon. Minister<br>for Forests                    | Need to regularise the<br>Services of Social<br>Forestry Workers and<br>Plot Watchers Working<br>under Daily wages in<br>Forest Department.  |
| 15.27.04.2007 | Thiru. G.K. Mani   | Hon. Minister<br>for Revenue<br>and Prisons     | Many huts burnt due to<br>fire accident occurred in<br>Koodappakkam, near<br>Poonamalee.   |
| 16.28.04.2007 | Thiru. C. Gnanasekaran   | Hon. Minister<br>for Food and<br>Co-operation   | Situation arising out of<br>attachment of property<br>for recovery of non-<br>farming loans issued by<br>Co-operative Land<br>Development Banks in<br>Vellore District.                      |
| 17. 2.05.2007 | Thiru. T. Velmurugan   | Hon.Minister<br>for<br>Environment              | Situation arising out of<br>the discharge of<br>effluents from EID parry<br>Sugar Mills at<br>Nellikuppam, Cuddalore<br>District, which affects<br>the cultivated lands and<br>ground water. |
| 18. 3.05.2007 | Thiru. Kovai Thangam   | Hon. Minister<br>for Forests                    | The Situation arising out<br>of heavy damages<br>caused due to fire<br>occurred in beautiful<br>places of Akkamalai and<br>Pulmalai in Valparai.   |
| 19. 4.05.2007 | Thiru. M. Appavu   | Hon. Minister<br>for Public<br>Works and<br>Law | Need to renovate<br>Radhapuram Canal and<br>52 ponds in Tirunelveli<br>District.   |
| 20. 4.05.2007 | Thiru. K. Arumugam   | Hon. Minister<br>for<br>Environment             | Situation arising out of<br>the direct discharge of<br>sewage of Chengalpattu<br>Town into Kolavai Lake.   |

### XI. LEGISLATIVE BUSINESS

During the period, 27 Bills were introduced in the Assembly. Out of which 26 Bills were considered and passed. The details are as follows:-

| Sl.No. | Title of the Bill   | Date of<br>Introduction | Date of<br>consideration<br>and passing |
|--------|---|-------------------------|---|
| (1)    | (2)   | (3)                     | (4)                                     |
| 1.     | The Tamil Nadu Appropriation Bill, 2007<br>(L.A. Bill No. 4 of 2007)  | 30.3.2007               | 30.3.2007                               |
| 2.     | The Tamil Nadu Appropriation (Vote on Account) Bill, 2007<br>(L.A. Bill No. 5 of 2007)                              | 30.3.2007               | 30.3.2007                               |
| 3.     | The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2007<br>( L.A. Bill No. 6 of 2007)       | 20.4.2007               | 10.5.2007                               |
| 4.     | The Tamil Nadu Physical Education and Sports University (Amendment) Bill, 2007.<br>(L.A. Bill No. 7 of 2007)        | 3.5.2007                | 10.5.2007                               |
| 5.     | The Tamil Nadu Physical Education and Sports University (Second Amendment) Bill, 2007.<br>(L.A. Bill No. 8 of 2007) | 3.5.2007                | 10.5.2007                               |
| 6.     | The Tamil Nadu Property (Prevention of Damage and Loss) Amendment Bill, 2007.<br><b>(L.A. Bill No. 9 of 2007</b>    | 4.5.2007                | .....                                   |

| 1   | 2   | 3        | 4         |
|-----|---|----------|-----------|
| 7.  | The Tamil Nadu Co-operative Societies (Amendment) Bill, 2007.<br>(L.A. Bill No. 10 of 2007)   | 4.5.2007 | 10.5.2007 |
| 8.  | The Tamil Nadu Panchayats (Amendment) Bill, 2007.<br>(L.A. Bill No. 11 of 2007)   | 8.5.2007 | 14.5.2007 |
| 9.  | The Tamil Nadu Panchayats (Second Amendment) Bill, 2007.<br>(L.A. Bill No. 12 of 2007)  | 8.5.2007 | 14.5.2007 |
| 10. | The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2007.<br>(L.A. Bill No. 13 of 2007)  | 8.5.2007 | 10.5.2007 |
| 11. | The Tamil Nadu Welfare Board for the Disabled Persons Bill, 2007.<br>(L.A. Bill No. 14 of 2007)   | 8.5.2007 | 10.5.2007 |
| 12. | The Tamil Nadu Fishermen and Labourers engaged in Fishing and other Allied Activities (Social Security and Welfare) Bill, 2007.<br>(L.A. Bill No. 15 of 2007) | 8.5.2007 | 10.5.2007 |
| 13  | The Tamil Nadu Manual workers (Regulation of Employment and conditions of work) Amendment Bill, 2007.<br>(L.A. Bill No. 16 of 2007)                           | 9.5.2007 | 10.5.2007 |

| 1   | 2   | 3         | 4         |
|-----|---|-----------|-----------|
| 14. | The Tamil Nadu Public Libraries (Amendment) Bill, 2007.<br>(L.A. Bill No. 17 of 2007) | 9.5.2007  | 10.5.2007 |
| 15. | The Tamil Nadu Value Added Tax (Amendment) Bill, 2007.<br>(L.A. Bill No. 18 of 2007)  | 9.5.2007  | 10.5.2007 |
| 16. | The Tamil Nadu Appropriation (No.2) Bill, 2007.<br>(L.A. Bill No. 19 of 2007)         | 9.5.2007  | 10.5.2007 |
| 17. | The Tamil Nadu Prohibition (Amendment) Bill, 2007.<br>(L.A. Bill No. 20 of 2007)      | 10.5.2007 | 14.5.2007 |
| 18. | The Tamil Nadu Panchayats (Third Amendment) Bill, 2007<br>(L.A. Bill No. 21 of 2007)  | 10.5.2007 | 14.5.2007 |
| 19. | The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2007<br>(L.A. Bill No. 22 of 2007) | 10.5.2007 | 14.5.2007 |
| 20. | The Tamil Nadu Panchayats (Fifth Amendment) Bill, 2007<br>(L.A. Bill No. 23 of 2007)  | 10.5.2007 | 14.5.2007 |

| 1   | 2  | 3         | 4         |
|-----|--|-----------|-----------|
| 21. | The Tamil Nadu Panchayats (Sixth Amendment) Bill, 2007.<br>(L.A. Bill No. 24 of 2007)  | 10.5.2007 | 14.5.2007 |
| 22. | The Tamil Nadu Protection of Tanks and Eviction of Encroachment Bill, 2007<br>(L.A. Bill No. 25 of 2007)                     | 10.5.2007 | 14.5.2007 |
| 23. | The Anna University, Tiruchirappalli (Amendment) Bill, 2007<br>(L.A. Bill No. 26 of 2007)                                    | 10.5.2007 | 14.5.2007 |
| 24. | The Anna University, Coimbatore (Amendment) Bill, 2007<br>(L.A. Bill No. 27 of 2007)   | 10.5.2007 | 14.5.2007 |
| 25. | The Anna University, Tirunelveli Bill, 2007<br>(L.A. Bill No. 28 of 2007)  | 10.5.2007 | 14.5.2007 |
| 26. | The Tamil Nadu Industrial Establishments (National and Festival Holidays) Amendment Bill, 2007<br>(L.A. Bill No. 29 of 2007) | 10.5.2007 | 14.5.2007 |
| 27. | The Factories (Tamil Nadu Amendment) Bill, 2007<br>(L.A. Bill No. 30 of 2007)  | 10.5.2007 | 14.5.2007 |

## XII. FINANCIAL BUSINESS

The Budget for the year 2007-2008 was presented to the Legislative Assembly by Hon. Prof. K. Anbazhagan, Minister for Finance at 9.30 a.m on Friday, the 23rd March, 2007.

The General discussion on the Budget took place for five days on the following dates:

26th March, 2007, 27th March, 2007, 28th March, 2007, 29th March, 2007 and 30th March, 2007.

Forty four Members including the Deputy Leader of Opposition took part in the General discussion. The Hon. Minister for Finance replied to the debate on the 30th March, 2007.

Voting of Demands lasted for 26 days from 2nd April 2007 to 9th May, 2007. The dates on which Discussion and voting of Demands for grants took place are as follows:

2nd April, 2007, 3rd April, 2007, 4th April, 2007, 5th April, 2007, 9th April, 2007, 10th April, 2007, 11th April, 2007, 12th April, 2007, 13th April, 2007, 16th April, 2007, 17th April, 2007, 18th April, 2007, 19th April, 2007, 20th April, 2007, 23rd April, 2007, 24th April, 2007, 25th April, 2007, 26th April, 2007, 27th April, 2007, 28th April, 2007, 2nd May, 2007, 3rd May, 2007, 4th May, 2007, 7th May, 2007, 8th May, 2007 and 9th May, 2007.

Out of 11889 Cut Motions received, 11365 Cut Motions were admitted of which only 2735 were actually moved in the House. After the discussion on the Demands for Grants were over, the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 51 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page No. 53)

The Tamil Nadu Appropriation (No.2) Bill, 2007 (L.A. Bill No 19 of 2007) relating to Budget for the year 2007-2008 was introduced on 9th May, 2007 and it was considered and passed on the 10th May, 2007.

(2) On the 29th March, 2007 Hon'ble Professor K. Anbazhagan, Minister for Finance presented to the Assembly the Final supplementary statement of Expenditure for the year 2006-2007.

The Demands were moved and voted without discussion by the House on the 30th March, 2007.

The Tamil Nadu Appropriation Bill, 2007 (LA Bill No.4 of 2007) relating to the Final supplementary statement of expenditure for the year 2006-2007 was also introduced and considered and passed on the same day i.e. on the 30th March, 2007.

(3) On the 30th March, 2007 Hon'ble Professor K. Anbazhagan, Minister for Finance laid on the Table Demands for Advance Grants (Vote on Account) for the year 2007-2008.

The Demands were moved and voted by the House on the 30th March, 2007.

The Tamil Nadu Appropriation (Vote on Account) Bill, 2007, (L.A. Bill No. 5 of 2007) relating to the Demands for Advance Grants (Vote on Account) for the year 2007-2008 was introduced in the Assembly on the 30th March, 2007 and was considered and passed on the same day.

### XIII. RESOLUTION FOR REMOVAL OF SPEAKER

On the 25th April, 2007, Tvl. O. Panneerselvam and D. Jayakumar gave the notice of the following resolution under Rule 68 of the Tamil Nadu Legislative Assembly Rules:-

"That this Hon'ble House resolves to remove Hon'ble Thiru R. Avudaiappan from the office of the Speaker."

The Resolution was included in the List of Business for the 10th May, 2007.

On the 10th May, 2007, Hon. Thiru. R. Avudaiappan, Speaker under rule 70(2) of the Tamil Nadu Legislative Assembly Rules readout the names of the Members who have given notice and the text of the Resolution and

asked the House whether leave is granted for the Resolution. As more than 35 Members stood in favour of the Resolution, Hon. Speaker announced that leave has been granted and as decided by the Business Advisory Committee at its meeting held on 27.4.2007, the Resolution will be taken up for discussion on 14.5.2007. On 14.5.2007, Hon. Thiru. V.P. Duraisamy, Deputy Speaker who was in the Chair, asked Thiru. O. Panneerselvam to move the Resolution. Thiru. O. Panneerselvam promptly moved the Resolution and it was seconded by Thiru. K.A. Sengottaiyan.

The Resolution was taken up for discussion.

Thiru. O. Panneerselvam, Thiru S. Peter Alphonse, Thiru G.K. Mani, Thiru C. Govindasamy, Thiru V. Sivapunniam, Thiru. Veera Elavarasan and Thiru. K. Selvam participated in the discussion.

Hon. Prof. K. Anbazhagan, Leader of the House also participated in the discussion.

The Resolution moved by Thiru. O. Panneerselvam was put to vote and defeated unanimously.

### XIV. GOVERNMENT RESOLUTION

On the 30th March, 2007, Hon. Dr. M. Karunanidhi, Chief Minister moved the following Motion:

"29.3.2007 அன்று உச்சநீதிமன்றம் அளித்துள்ள இடஒதுக்கீடு குறித்த இடைக்கால தீர்ப்பு, கல்வியிலும் சமூக முன்னேற்றத்திலும் ஒடுக்கப்பட்ட மக்களுக்குப் பின்னடைவை உருவாக்க வழிவகுப்பதால்- நாடாளுமன்ற உரிமையைப் பாதிக்கும் வகையில் அளிக்கப்பட்டுள்ள அந்த தீர்ப்பு குறித்து விவாதித்து நல்ல முடிவெடுக்க நாடாளுமன்ற இரு அவைகளையும் உடனே கூட்ட வேண்டும் என்றும் அந்தத் தீர்ப்பினால் அடித்தட்டில் வாழும் பிற்படுத்தப்பட்ட மக்களுக்கு பாதிப்பு ஏற்படாத வகையில் உரிய முடிவுகளை எடுக்க வேண்டும் என்றும் இந்தப் பேரவை மத்திய அரசை வலியுறுத்தி கேட்டுக் கொள்கிறது".

The Resolution was put to vote and adopted *nem con*.

### XV. GOVERNMENT MOTIONS

- (1) On the 26th March, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended from 26.3.2007 to 30.3.2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (2) On the 30th March, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 also be suspended and the Tamil Nadu Appropriation Bill, 2007 (L.A. Bill No .4 of 2007 ) and the Tamil Nadu Appropriation (Vote on Account) Bill, 2007 (L.A. Bill No.5 of 2007) be taken up for consideration today (30.3.2007) itself".

The Motion was put to vote and carried.

- (3) On the 2nd April, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 3rd April, 2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (4) On the 4th April, 2007, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 5th April, 2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (5) On the 5th April, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"பேரவையின் அலுவல்களை இடைமறித்து பேரவை விதிகளை தொடர்ந்து முறையற்று பயன்படுத்தி, உறுப்பினர்களை அச்சுறுத்தும் வகையில் பேரவையில் நடந்து கொண்டதாலும், இன்று அவைக்கு வருகை தந்திருக்கும் திருவாளர்கள் வி.பி. கலைராஜன், பொள்ளாச்சி வி. ஜெயராமன், இரா. விசுவநாதன் மற்றும் சி.வி. சண்முகம் ஆகியோர் இக்கூட்டத்தொடர் முடியும் வரை பேரவை பணிகளிலிருந்து தற்காலிகமாக நீக்கம் செய்ய வேண்டும்".

The Motion was put to vote and carried.

- (6) On the 11th April, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 12th April, 2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (7) On the 25th April, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers be suspended on the 26th April, 2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

- (8) On the 27th April, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"5.4.2007 அன்று பேரவையில் திருவாளர்கள் வி.பி.கலைராஜன், பொள்ளாச்சி V. ஜெயராமன், சி.வி. சண்முகம் மற்றும் இரா. விசுவநாதன் ஆகியோர் பேரவையின் நடவடிக்கைகளை இடைமறித்தும், பேரவை விதிகளுக்கு மாறாக சக உறுப்பினர்களை அச்சுறுத்தும் வகையில் பேரவையில் நடந்து கொண்டதாலும், இக்கூட்டத் தொடரின் எஞ்சிய நாட்கள் முழுவதற்கும் பேரவைப் பணிகளிலிருந்து தற்காலிகமாக நீக்கி வைக்கலாம் என்ற தீர்மானம் இப்பேரவையால் நிறைவேற்றப்பட்டது.

எதிர்கட்சி உறுப்பினர்களும் பேரவையில் கலந்துகொண்டு தங்களுடைய ஜனநாயகக் கடமைகளை ஆற்ற வேண்டுமென்ற உயரிய நோக்குடன், மாண்புமிகு முதலமைச்சர் அவர்கள் பெருந்தன்மையுடன் விடுத்த வேண்டுகோளை ஏற்று மேற்கூறிய உறுப்பினர்கள் இனிமேல் இதுபோன்ற விரும்பத்தகாத நடவடிக்கைகளில் ஈடுபடக்கூடாது என்ற எச்சரிக்கையுடன் நாளை (28.04.2007) முதல் பேரவை நடவடிக்கைகளில் கலந்து கொள்ளலாம்".

The Motion was put to vote and carried.

- (9) On the 28th April, 2007, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity moved the following motion:-

"That the reply by the Hon. Minister for Environment be given first to the discussion on the Demand relating to the Youth Welfare and Sports Development Department, the item mentioned in No.4 of the today's List of Business".

The Motion was put to vote and carried.

- (10) On the 28th April, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 2nd May, 2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

- (11) On the 3rd May, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"பேரவையின் அலுவல்களை நடைபெறாது இடைமறித்தும் பேரவை விதிகளை தொடர்ந்து முறையற்று பயன்படுத்தியதால் சட்டமன்றப் பேரவை விதி 121(2) இன்கீழ் இன்று அவைக்கு வருகை தந்திருக்கும் திரு.சி.வி. சண்முகம் அவர்களை இப்பேரவைக் கூட்டத்தொடரின் எஞ்சிய நாட்கள் முழுவதும் பேரவை பணிகளிலிருந்து தற்காலிகமாக நீக்கம் செய்ய வேண்டும்".

The Motion was put to vote and carried.

- (12) On the 3rd May, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 4th May, 2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

- (13) On the 7th May, 2007, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 8th May, 2007 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (14) **Election of Sixteen Members to the Committee on Estimates**

On the 8th May, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That with reference to rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Estimates for the year 2007-2008".

The Motion was put to vote and carried.

- (15) **Election of Sixteen Members to the Committee on Public Accounts**

On the 8th May, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That with reference to rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Public Accounts for the year 2007-2008".

The Motion was put to vote and carried.

- (16) **Election of Sixteen Members to the Committee on Public Undertakings**

On the 8th May, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That with reference to rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Public Undertakings for the year 2007-2008".

The Motion was put to vote and carried.

- (17) **Election of Fourteen Members to the Committee of Privileges**

On the 8th May, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That with reference to rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Fourteen Members to be Members of the Committee of Privileges for the financial year 2007-2008".

The Motion was put to vote and carried.

- (18) On the 14th May, 2007, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*".

The Motion was put to vote and adopted *nem con*.

## XVI. SUSPENSION OF MEMBERS

(1) On the 5th April, 2007, a motion was moved by Hon. Prof.K. Anbazhagan, Leader of the House to suspend Tvl. V.P.Kalairajan, Pollachi V. Jayaraman, R. Viswanathan and C.V. Shanmugam, Members belonging to the all India Anna Dravida Munnetra Kazhagam Party from the service of the House for the remainder of the Session for obstructing the Proceedings of the House persistently against the Rules of procedure of the House and pose threatening to the Members of Assembly.

(2) On the 3rd May, 2007, on a motion moved by Hon. Prof. K. Anbazhagan, Leader of the House under Rule 121(2) of the Assembly Rules suspended Thiru. C.V. Shanmugam, from the service of the House for the remainder of the Session for obstructing the Proceedings of the House persistently against the Rules of Procedure of the House.

## XVII. PRIVILEGE MATTERS

On the 14th May, 2007, Thiru C. Gnanasekaran, M.L.A., raised a matter of privilege against the Tamil Murasu Daily for publishing false news which was contrary to the Proceedings of the House.

Hon. Speaker *suo moto* referred the matter to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report the matter.

## XVIII. ANNOUNCEMENTS BY HON. SPEAKER.

(1) On the 28th March, 2007, Hon. the Speaker with the permission of the House announced in the House that Demand No.45 Social Welfare and Nutritious Meal Programme Department scheduled to be taken up on 9.4.2007 will be taken up on 10.4.2007 and the Demand No.43 - School Education Department scheduled to be taken up on 10.4.2007 will be taken up on 9.4.2007. Likewise, Demand No.27- Industries Department and the Demand No.31-Information Technology Department scheduled to be taken up on 7.5.2007 will be taken on 8.5.2007 and the Demand No.29-Tourism-Art and Culture (Tourism and Culture department), Demand No.28- Information and Publicity (Tamil Development Religious Endowments and Information

Department) and Demand No.30-Stationery and Printing (Tamil Development, Religious Endowments and Information Department) scheduled to be taken up on 8.5.2007 will be taken up on 7.5.2007.

(2) On the 3rd April, 2007, Hon. the Deputy Speaker announced in the House that with reference to the request of Hon. Chief Minister, the proceedings took place in the House today regarding the decision taken at the cabinet meeting on 19.11.2001 has been postponed to tomorrow and requested the Press not to publish the same.

(3) On the 4th April, 2007, Hon. Speaker made the following announcements in the House.

03.04.2007 அன்று வேளாண்மைத்துறை மானியக் கோரிக்கைக்கு மாண்புமிகு வேளாண்மைத் துறை அமைச்சர் அவர்கள் பதிலுரையாற்றும்போது, மாண்புமிகு முதலமைச்சர் கலைஞர் அவர்கள் தெரிவித்த கருத்தினையொட்டி - கோப்புகளைப் பார்த்து நான் தீர்ப்பு கூற வேண்டும் என்று சட்டப்பேரவையில் எடுத்த முடிவிற்கிணங்க, கரும்புக்கு மாநில அரசு பரிந்துரை விலை நிர்ணயம் செய்வது தொடர்பான இரண்டு கோப்புகளையும், அந்த பொருள் குறித்து இரண்டு அமைச்சரவைக் கூட்டங்களில் வைக்கப்பட்ட குறிப்புகள் மற்றும் முடிவுகள் ஆகியவற்றையும் விரிவாக நான் பரிசீலனை செய்தேன்.

19.11.2001 அன்று நடந்த அ.தி.மு.க. அமைச்சரவைக் கூட்டத்தில் விரிவாக விவாதிக்கப்பட்டு, கூட்டுறவு மற்றும் பொதுத்துறை சர்க்கரை ஆலைகளுக்கு அரசு, மாநில அரசின் பரிந்துரை விலையை நிர்ணயம் செய்து அறிவிக்க வேண்டியதில்லை என்ற முடிவினை எடுத்து அதனைப் பதிவு செய்ததை கோப்பில் காணமுடிகிறது.

தி.மு.க.. அரசு 1998-1999, 1999-2000, 2000-2001 ஆகிய ஆண்டுகளில் தனியார் சர்க்கரை ஆலைகள் உயர்நீதி மன்றத்தில் தடை ஆணை பெற்றிருந்த காலத்திலும் தொடர்ந்து கூட்டுறவு மற்றும் பொதுத் துறை சர்க்கரை ஆலைகளுக்கு கரும்பு வழங்கும் உற்பத்தியாளர்களுக்கு மாநில அரசின் பரிந்துரை விலையை வழங்கி வந்தது என்பது கோப்பில் இருந்து தெரிய வருகிறது.

மாநில அரசின் பரிந்துரை விலையைக் கொடுப்பதை எதிர்த்து தனியார் சர்க்கரை ஆலைகள் 30.01.2000 அன்று உயர்நீதிமன்றத்தின் டிவிஷன் பெஞ்சுக்கு மேல்முறையீடு செய்தன. இதற்கிடையில் இந்த வழக்கு தனியார் சர்க்கரை ஆலைகளால் உச்ச நீதிமன்றத்திற்கு எடுத்து செல்லப்பட்டது.

19.11.2001 ஆம் ஆண்டு அமைச்சரவையில் எடுத்த முடிவைத் தொடர்ந்து, அரசு கடித (நிலை) எண் 164, வேளாண்மைத்துறை, நாள் 25.6.2002 என்ற கோப்பில் பின்வரும் விபரங்கள் உள்ளன:

19.11.2001 அன்று நடைபெற்ற அமைச்சரவைக் கூட்டத்தில் விரிவாக விவாதிக்கப்பட்டு, மாநில அரசு பரிந்துரை விலையை அறிவிக்க வேண்டியதில்லை என்று முடிவெடுக்கப்பட்டது. மேலும், கூட்டுறவுத்துறை சர்க்கரை ஆலைகள் முதற்கண் மத்திய அரசு நிர்ணயம் செய்யும் சட்டப்பூர்வ குறைந்தபட்ச விலையை வழங்க வேண்டுமென்றும்; அவ்வரவைப் பருவத்தின் பின்பகுதியில் கிடைக்கும் சர்க்கரை கட்டுமானம் மற்றும் வெளிச்சந்தை விலை ஆகியவற்றின் அடிப்படையில் மதிப்பீட்டு இலாபத் தொகைக்கேற்ப கரும்புக் கட்டுப்பாடு ஆணை பிரிவு 5 (எ)யின் கீழ் சர்க்கரை ஆலைகள் வழங்க வேண்டிய தொகையை முன்பணமாக வழங்கலாம். தமிழ்நாட்டில் உள்ள சர்க்கரை ஆலைகள் மகாராஷ்டிரா மற்றும் வடக்குக் கர்நாடகப் பகுதிகளில் உள்ள கூட்டுறவு சர்க்கரை ஆலைகளில் நடைமுறையில் இருந்துவரும் வழக்கத்தை கடைப்பிடிக்க வேண்டும். எனவே, ஆலைவாரியான உண்மையான மிகைத் தொகையை கணக்கிட்டு, அதன் அடிப்படையில் ஒவ்வொரு சர்க்கரை ஆலையும் கூடுதல் விலை வழங்குவதை முடிவு செய்வது குறித்து சர்க்கரைத் துறை ஆணையரைக் கேட்டுக்கொள்ளலாம். தற்போது உத்தேசிக்கப்பட்டுள்ள உயர்மட்டக்குழு தேவையில்லை. சர்க்கரைத்துறை ஆணையர் மகாராஷ்டிராவில் உள்ள வழக்கத்தை ஆய்வு செய்து இம்மாநிலத்தில் கூட்டுறவுத் துறை சர்க்கரை ஆலைகள் பின்பற்ற வேண்டிய வழிமுறைகளை உருவாக்கினால் போதுமானதாகும்.

தலைமைச் செயலாளர் கையெழுத்திட்டு அனுப்பிய இந்தக் கோப்பில் அப்போதைய வேளாண்மைத்துறை அமைச்சர் திரு. ஜீவானந்தம், தொழில்துறை அமைச்சர் திரு.எஸ்.எம்.வேலுச்சாமி, நிதித்துறை அமைச்சர் திரு.கே. பொன்னையன், அன்றைய முதலமைச்சர் செல்வி ஜெ ஜெயலலிதா ஆகியோர் கையொப்பமிட்டு ஒப்புதலளித்துள்ளனர்.

இந்தக் கோப்பில் இவ்வாறு ஒப்புதல் பெறப்பட்டதற்குப் பின்னர் " அரசு இப்பொருள் குறித்து நன்கு ஆய்வு செய்தபின், மாநில அரசு பரிந்துரை விலையை அறிவிக்க வேண்டியதில்லை என்று முடிவு செய்துள்ளது" என வேளாண்மைத்துறை, சர்க்கரைத் துறை ஆணையருக்கு 25.06.2002 அன்று கடிதம் அனுப்பியுள்ளது. இந்த கடிதம் அந்தக் கோப்பில் 55 மற்றும் 56 ஆகிய பக்கங்களில் உள்ளது.

கோப்பை பரிசீலனை செய்ததில் இருந்து, 2001-2002, 2002-2003, 2003-2004 மற்றும் 2004-2005 ஆம் ஆண்டு வரை அ.தி.மு.க ஆட்சியில் கூட்டுறவு மற்றும் பொதுத்துறை சர்க்கரை ஆலைகள் வழங்கிட வேண்டிய மாநில அரசின் பரிந்துரை விலை அறிவிக்கப்படவும் இல்லை வழங்கப்படவும் இல்லை.

இது குறித்து எதிர்க்கட்சி உறுப்பினர்கள் இன்று என்னுடைய அறைக்கு வந்து சம்பந்தப்பட்ட ஆவணங்களை பார்வையிடலாம் என்று மாண்புமிகு பேரவைத் தலைவர் அவர்கள் பேரவைக்கு அறிவித்தார்.

மேலும், அன்றே கீழ்க்காணும் அறிவிப்பை பேரவைக்கு அறிவித்தார்:

இன்று 04.04.2007 பேரவையில் அளிக்கப்பட்டுள்ள என்னுடைய தீர்ப்பினைத் தொடர்ந்து மாண்புமிகு வேளாண்மைத் துறை அமைச்சர் அவர்களின் பதிலுரையில் ஏற்கனவே 03.04.2007 அன்று நிறுத்தி வைக்கப்பட்ட நிகழ்வு குறித்த நடவடிக்கை குறிப்புகள் மீண்டும் பேரவை நடவடிக்கை குறிப்பில் பதிவு செய்யப்படும் என்று மாண்புமிகு பேரவைத் தலைவர் அவர்கள் பேரவைக்கு அறிவித்தார்.

4. On the 4th April, 2007, Hon. Speaker announced in the House that under Rule 55(3) of the Tamil Nadu Legislative Assembly Rules, notices given by Members shall be taken up in the House within 7 days from the date of admission of such notice. It is brought to my notice that the statements relating to the notices are not forwarded to the Assembly Secretariat from most of the Departments in the Secretariat within the stipulated time. He therefore requested the Hon. Ministers to give necessary instructions to the Secretaries to Government to furnish the statements expeditiously.

5. On the 11th April, 2007 Hon. the Speaker announced in the House that the Books relating to Municipal Administration and Water Supply Department are to be distributed through Library-II Section and the Members may obtain the same from that Section.

6. On the 11th April, 2007 Hon. the Speaker announced in the House that a refresher course for the newly elected Members of the Thirteenth Assembly will be held at 4.00 p.m. on that day at the Conference Hall, Namakkal Kavignar Maligai, Secretariat and requested all the Members to participate in the course.

7. On the 13th April, 2007. Hon. the Speaker announced in the House that even more time has been given to the Members belonging to the AIADMK party and they misused the time of the House and hence it is decided to allow a Member from that Party to participate in the discussion on the Demands.

8. On the 16th April, 2007, Hon. the Speaker announced in the House that the General Body Meeting of the Tamil Nadu Branch of Common Wealth Parliamentary Affairs will be held at 4.00 p.m. today (16.4.2007) at the Conference Hall, Namakkal Kavignar Malligai and requested all the Members to participate without fail.

9. On the 16th April, 2007, Hon. the Speaker with the permission of the House announced in the House that Demand No.20-Higher education Department scheduled to be taken up on 2.5.2007 will be taken up on 3.5.2007 and the Demand No.18-Khadi, Village Industries and Handicrafts (Handlooms, Handicrafts, Textiles and Khadi Department) and the Demand No.44-Small Industries Department scheduled to be taken up on 3.5.2007 will be taken up on 2.5.2007.

10. On the 18th April, 2007, Hon, the Speaker announced in the House that the following decisions taken by the Business Advisory Committee held on that day in the Speaker's Chamber.

(i) The items scheduled to be taken up in the afternoon on 9.5.2007 would be taken up on 10.5.2007.

(ii) The items scheduled to be taken up on 10.5.2007 would be taken up on 11.5.2007 and in view of the President of India's visit to abroad on 11.5.2007, the Hon. Speaker, Lok Sabha will participate in the function to be held on 11.5.2007.

(iii) The items scheduled to be taken up on 11.5.2007 would be taken up on 12.5.2007.

11. On the 19th April, 2007, Hon. the Speaker with the permission of the House announced in the House that the Demand No.22- Police (Home, Prohibition and Excise Department) Demand No.23-Fire and Rescue Services (Home, Prohibition and Excise Department) and Demand No.37- Prohibition and Excise (Home, Prohibition and Excise Department) scheduled to be taken up on 20.4.2007 and 23.4.2007 will be taken up on 25.4.2007 and 26.4.2007 and the Demand No.25-Motor Vehicles Acts - Administration (Home, Prohibition and Excise Department) and Demand No.48-Transport Department scheduled to be taken up on 25.4.2007 will be taken up on 20.4.2007 and the Demand No.19-Health and Family Welfare Department scheduled to be taken up on 26.4.2007 will be taken up on 23.4.2007.

12. On the 25th April, 2007, Hon, the Speaker announced in the House that the discussion taken up on the Demands moved by the Hon. Chief Minister and the cut motions moved by the Members today (25.4.2007) will be continued tomorrow (26.4.2007).

13. On the 28th April, 2007, Hon. the Speaker announced in the House that Hon. Minister for Forest and Hon. Minister for Finance(Leader of the House) will give their reply to the discussions in respect of the Demand No.38-Public Department , Demand No.46-Tamil Development (Tamil Development, Religious Endowments and Information Department) and Demand No.15-Environment and Forests Department and the voting will be taken up for the Demands relating to Public Department, Tamil Development Youth Welfare and Sports Development Department and the Forests Department.

14. On the 2nd May, 2007, Hon. the Speaker announced in the House that a special show on the film "Periyar" will be shown at 6.00 p.m. today to the Members at 'Good Luck' theatre near Valluvar Kottam. He also announced that transport facilities have also been made at 5.00 p.m. from the MLA's Residential Quarters to that theatre enable the Members to attend the show.

15. On the 3rd May, 2007, Hon. the Speaker announced in the House that as per the decision taken by the Business Advisory Committee today (3.5.2007) that the business scheduled to be taken up on 11.5.2007 will be taken up on 12.5.2007 and the Hon. Speaker, Lok Sabha will attend the Golden Jubilee Celebration in honour of the Chief Minister function on 12.5.2007 instead of 11.5.2007.

16. On the 7th May, 2007, Hon. the Speaker announced in the House that the decision taken up in the Business Advisory Committee Meeting today that His Excellency the Governor of Tamil Nadu and the Leaders of legislature Parties will attend the function on 11.5.2007 and felicitate the Hon. Chief Minister in connection with the Golden Jubilee Celebration. He also announced that no other Government Business will be taken up on that day.

17. On the 8th May, 2007 Hon. the Speaker announced in the House that as decided by the Business Advisory Committee at its meeting held on 7.5.2007 that for conducting the elections to the Committee on Estimates, Committee on Public Accounts , Committee on Public Undertakings and the Committee of Privileges to elect the members by single transferable vote under the Rules framed there under, the candidates should handover the nomination forms to the Assembly Secretary before 12.00 noon on

Wednesday the 9th May, 2007. Nomination forms could be had from the Secretary. Nomination forms would be taken up for scrutiny at 4.00 p.m. on Wednesday the 9th May, 2007 and withdrawal of nominations, if any, before 10.00 a.m. on Thursday the 10th May, 2007. If No. of candidates are more than the actual number of vacancies, then the date for election would be intimated later.

18. On the 10th May, 2007, Hon. the Speaker announced in the House that requests have been received from the Registrars of Anna University, Tiruchirappalli and Anna University, Coimbatore for electing Members of the Assembly to be the ex-officio Members elected to the Syndicates of that Universities.

The term of office of the Members of the Universities would be for three years from the date of election.

If an elected Member ceases to be a Member of the Assembly for any reason, the post held by him would also lapse from that date onwards.

Nomination forms could be obtained from the Secretary and filled in forms should be handed over to the Secretary, Legislative Assembly before 4.00 p.m. today (10.5.2007).

The nomination forms would be taken up for scrutiny at 3.00 p.m. on 11.5.2007 and withdrawal of nomination could be made before 4.00 p.m. on 11.5.2007.

If the numbers of candidates are more than the actual number of vacancies, then the date for election would be intimated later.

19. On the 10th May, 2007, Hon. the Speaker announced in the House that at 10.00 a.m. on 11.5.2007 His Excellency the Governor of Tamil Nadu and the Leaders of Legislature Parties will felicitate to honour the Hon. Chief Minister in connection with the Golden Jubilee Celebration. He also announced that at 11.00 a.m. on 12.5.2007 the Hon. Speaker, Lok Sabha will felicitate to honour the Hon. Chief Minister in connection with the Golden Jubilee Celebration and requested the members to attend the functions.

20. On the 14th May 2007, the Hon. Speaker announced in the House that mementos will be distributed to the Members of the Assembly in connection with the Golden Jubilee Celebration in honour of the Hon. Chief Minister and requested the Members to receive them.

21. On the 14th May, 2007, Hon. the Speaker announced in the House the statistical details of the important events and business transacted by the Thirteenth Tamil Nadu Legislative Assembly during its Fifth Session.

### **XIX. FELICITATION**

(1) On the 4th April, 2007, Hon. Speaker extended a warm and hearty welcome to the American Counsel and other higher Officials of the American Embassy who were there witnessing the Proceedings of the House from the Speaker's Gallery.

(2) On the 13th April, 2007, Hon. the Speaker on behalf of the House conveyed his wishes to the Hon. Chief Minister, Ministers and the Members of the House on the eve of the Tamil New Year.

### **XX. ELECTION OF STATUTORY BODIES**

On the 14th May, 2007 Hon. the Speaker announced that the following Members had been elected to the Syndicates of the following Universities.

1. **Syndicate of the Anna University, Tiruchirappalli.**  
Thiru. P. Kamaraj
2. **Syndicate of the Anna University, Coimbatore**  
Thiru R. Rajendran

### XXI. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 2007-2008 on the dates noted against them:-

|  |                |
|--|----------------|
| 1. Committee of Privileges                             | 14th May, 2007 |
| 2. Committee on Estimates                              | 14th May, 2007 |
| 3. Committee on Public Accounts                        | 14th May, 2007 |
| 4. Committee on Public Undertakings                    | 14th May, 2007 |
| 5. Business Advisory Committee                         | 15th May, 2007 |
| 6. Committee on Rules                                  | 15th May, 2007 |
| 7. Committee on Delegated Legislation                  | 15th May, 2007 |
| 8. Committee on Government Assurances                  | 15th May, 2007 |
| 9. House Committee                                     | 15th May, 2007 |
| 10. Committee on Petitions                             | 15th May, 2007 |
| 11. Library Committee                                  | 15th May, 2007 |
| 12. Committee on Papers laid on the Table of the House | 15th May, 2007 |

The names of Members of the above Committees are given in Appendix.

### XXII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, Ninety Nine Reports were presented to the House by various Committees of the House as detailed below:

| Serial No.<br>(1) | Name of the Report<br>(2)  | Date of Presentation<br>(3) |
|-------------------|--|-----------------------------|
| 1.                | Twenty eighth Report of the Committee on Public Accounts 2006-2007 | 28th March, 2007            |
| 2.                | Twenty ninth Report of the Committee on Public Accounts 2006-2007  | 28th March, 2007            |
| 3.                | Thirtieth Report of the Committee on Public Accounts 2006-2007     | 28th March, 2007            |

| 1   | 2  | 3                |
|-----|--|------------------|
| 4.  | Thirty first Report of the Committee on Public Accounts 2006-2007                | 28th March, 2007 |
| 5.  | Thirty second Report of the Committee on Public Accounts 2006-2007               | 28th March, 2007 |
| 6.  | First Report of the Committee on Papers Laid on the Table of the House 2006-2007 | 2nd April, 2007  |
| 7.  | Thirty third Report of the Committee on Public Accounts 2006-2007                | 4th April, 2007  |
| 8.  | Thirty fourth Report of the Committee on Public Accounts 2006-2007               | 4th April, 2007  |
| 9.  | Thirty fifth Report of the Committee on Public Accounts 2006-2007                | 4th April, 2007  |
| 10. | Thirty sixth Report of the Committee on Public Accounts 2006-2007                | 10th April, 2007 |
| 11. | Thirty seventh Report of the Committee on Public Accounts 2006-2007              | 10th April, 2007 |
| 12. | Thirty eighth Report of the Committee on Public Accounts 2006-2007               | 10th April, 2007 |
| 13. | Thirty ninth Report of the Committee on Public Accounts 2006-2007                | 10th April, 2007 |
| 14. | Fortieth Report of the Committee on Public Accounts 2006-2007                    | 10th April, 2007 |
| 15. | Thirty first Report of the Committee on Public Undertakings 2006-2007            | 11th April, 2007 |
| 16. | Thirty second Report of the Committee on Public Undertakings 2006-2007           | 11th April, 2007 |
| 17. | Thirty third Report of the Committee on Public Undertakings 2006-2007            | 11th April, 2007 |

| 1   | 2   | 3                |
|-----|---|------------------|
| 18. | Thirty fourth Report of the Committee on Public Undertakings 2006-2007  | 12th April, 2007 |
| 19. | Thirty fifth Report of the Committee on Public Undertakings 2006-2007   | 12th April, 2007 |
| 20. | Thirty sixth Report of the Committee on Public Undertakings 2006-2007   | 12th April, 2007 |
| 21. | First Report of the Committee on Delegated Legislation 2006-2007        | 12th April, 2007 |
| 22. | Second Report of the Committee on Delegated Legislation 2006-2007       | 12th April, 2007 |
| 23. | Thirty seventh Report of the Committee on Public Undertakings 2006-2007 | 20th April, 2007 |
| 24. | Thirty eighth Report of the Committee on Public Undertakings 2006-2007  | 20th April, 2007 |
| 25. | Thirty ninth Report of the Committee on Public Undertakings 2006-2007   | 20th April, 2007 |
| 26. | Forty first Report of the Committee on Public Accounts 2006-2007        | 23rd April, 2007 |
| 27. | Forty second Report of the Committee on Public Accounts 2006-2007       | 23rd April, 2007 |
| 28. | Forty third Report of the Committee on Public Accounts 2006-2007        | 23rd April, 2007 |
| 29. | Forty fourth Report of the Committee on Public Accounts 2006-2007       | 23rd April, 2007 |
| 30. | Forty fifth Report of the Committee on Public Accounts 2006-2007        | 23rd April, 2007 |
| 31. | Forty sixth Report of the Committee on Public Accounts 2006-2007        | 24th April, 2007 |

| 1   | 2   | 3                |
|-----|---|------------------|
| 32. | Forty seventh Report of the Committee on Public Accounts 2006-2007    | 24th April, 2007 |
| 33. | Forty eighth Report of the Committee on Public Accounts 2006-2007     | 24th April, 2007 |
| 34. | Forty ninth Report of the Committee on Public Accounts 2006-2007      | 24th April, 2007 |
| 35. | Fortieth Report of the Committee on Public Undertakings 2006-2007     | 24th April, 2007 |
| 36. | Forty first Report of the Committee on Public Undertakings 2006-2007  | 24th April, 2007 |
| 37. | Forty second Report of the Committee on Public Undertakings 2006-2007 | 24th April, 2007 |
| 38. | Fiftieth Report of the Committee on Public Accounts 2006-2007         | 25th April, 2007 |
| 39. | Fifty first Report of the Committee on Public Accounts 2006-2007      | 25th April, 2007 |
| 40. | Fifty second Report of the Committee on Public Accounts 2006-2007     | 25th April, 2007 |
| 41. | Fifty third Report of the Committee on Public Accounts 2006-2007      | 25th April, 2007 |
| 42. | Forty third Report of the Committee on Public Undertakings 2006-2007  | 25th April, 2007 |
| 43. | Forty fourth Report of the Committee on Public Undertakings 2006-2007 | 25th April, 2007 |
| 44. | Forty fifth Report of the Committee on Public Undertakings 2006-2007  | 25th April, 2007 |
| 45. | Forty sixth Report of the Committee on Public Undertakings 2006-2007  | 25th April, 2007 |

| 1   | 2  | 3                |
|-----|--|------------------|
| 46. | First Report of the Committee on Government Assurances 2006-2007       | 25th April, 2007 |
| 47. | Forty seventh Report of the Committee on Public Undertakings 2006-2007 | 26th April, 2007 |
| 48. | Forty eighth Report of the Committee on Public Undertakings 2006-2007  | 26th April, 2007 |
| 49. | Forty ninth Report of the Committee on Public Undertakings 2006-2007   | 26th April, 2007 |
| 50. | Fiftieth Report of the Committee on Public Undertakings 2006-2007      | 26th April, 2007 |
| 51. | Second Report of the Committee on Government Assurances 2006-2007      | 26th April, 2007 |
| 52. | Seventh Report of the Committee on Petitions 2006-2007                 | 27th April, 2007 |
| 53. | Eighth Report of the Committee on Petitions 2006-2007                  | 27th April, 2007 |
| 54. | Ninth Report of the Committee on Petitions 2006-2007                   | 27th April, 2007 |
| 55. | Tenth Report of the Committee on Petitions 2006-2007.                  | 27th April, 2007 |
| 56. | Eleventh Report of the Committee on Petitions 2006-2007                | 27th April, 2007 |
| 57. | Twelfth Report of the Committee on Petitions 2006-2007                 | 27th April, 2007 |
| 58. | Thirteenth Report of the Committee on Petitions 2006-2007              | 28th April, 2007 |
| 59. | Fourteenth Report of the Committee on Petitions 2006-2007              | 28th April, 2007 |

| 1   | 2  | 3                |
|-----|--|------------------|
| 60. | Fifteenth Report of the Committee on Petitions 2006-2007           | 28th April, 2007 |
| 61. | Sixteenth Report of the Committee on Petitions 2006-2007           | 28th April, 2007 |
| 62. | Seventeenth Report of the Committee on Petitions 2006-2007         | 28th April, 2007 |
| 63. | Eighteenth Report of the Committee on Petitions 2006-2007          | 28th April, 2007 |
| 64. | First Report of the Committee on Estimates 2006-2007               | 3rd May, 2007    |
| 65. | Second Report of the Committee on Estimates 2006-2007              | 3rd May, 2007    |
| 66. | Third Report of the Committee on Estimates 2006-2007               | 3rd May, 2007    |
| 67. | Fourth Report of the Committee on Estimates 2006-2007              | 3rd May, 2007    |
| 68. | Fifth Report of the Committee on Estimates 2006-2007               | 3rd May, 2007    |
| 69. | Fifty fourth Report of the Committee on Public Accounts 2006-2007  | 3rd May, 2007    |
| 70. | Fifty fifth Report of the Committee on Public Accounts 2006-2007   | 3rd May, 2007    |
| 71. | Fifty sixth Report of the Committee on Public Accounts 2006-2007   | 3rd May, 2007    |
| 72. | Fifty seventh Report of the Committee on Public Accounts 2006-2007 | 3rd May, 2007    |
| 73. | Sixth Report of the Committee on Estimates 2006-2007               | 4th May, 2007    |

| 1   | 2  | 3             |
|-----|--|---------------|
| 74. | Seventh Report of the Committee on Estimates 2006-2007               | 4th May, 2007 |
| 75. | Eighth Report of the Committee on Estimates 2006-2007                | 4th May, 2007 |
| 76. | Ninth Report of the Committee on Estimates 2006-2007                 | 4th May, 2007 |
| 77. | Tenth Report of the Committee on Estimates 2006-2007                 | 4th May, 2007 |
| 78. | Eleventh Report of the Committee on Estimates 2006-2007              | 4th May, 2007 |
| 79. | Twelfth Report of the Committee on Estimates 2006-2007               | 4th May, 2007 |
| 80. | Thirteenth Report of the Committee on Estimates 2006-2007            | 4th May, 2007 |
| 81. | Fourteenth Report of the Committee on Estimates 2006-2007            | 4th May, 2007 |
| 82. | Fifteenth Report of the Committee on Estimates 2006-2007             | 4th May, 2007 |
| 83. | Fifty eighth Report of the Committee on Public Accounts 2006-2007    | 4th May, 2007 |
| 84. | Fifty ninth Report of the Committee on Public Accounts 2006-2007     | 4th May, 2007 |
| 85. | Sixtieth Report of the Committee on Public Accounts 2006-2007        | 4th May, 2007 |
| 86. | Sixty first Report of the Committee on Public Accounts 2006-2007     | 4th May, 2007 |
| 87. | Fifty first Report of the Committee on Public Undertakings 2006-2007 | 4th May, 2007 |

| 1   | 2   | 3              |
|-----|---|----------------|
| 88. | Fifty second Report of the Committee on Public Undertakings 2006-2007 | 4th May, 2007  |
| 89. | Fifty third Report of the Committee on Public Undertakings 2006-2007  | 4th May, 2007  |
| 90. | Fifty fourth Report of the Committee on Public Undertakings 2006-2007 | 4th May, 2007  |
| 91. | Fifty fifth Report of the Committee on Public Undertakings 2006-2007  | 4th May, 2007  |
| 92. | Fifty sixth Report of the Committee on Public Undertakings 2006-2007  | 4th May, 2007  |
| 93. | Sixty second Report of the Committee on Public Accounts 2006-2007     | 8th May, 2007  |
| 94. | Sixty third Report of the Committee on Public Accounts 2006-2007      | 8th May, 2007  |
| 95. | Sixty fourth Report of the Committee on Public Accounts 2006-2007     | 8th May, 2007  |
| 96. | Third Report of the Committee on Government Assurances 2006-2007      | 9th May, 2007  |
| 97. | Fourth Report of the Committee on Government Assurances 2006-2007     | 9th May, 2007  |
| 98. | Fifth Report of the Committee on Government Assurances 2006-2007      | 10th May, 2007 |
| 99. | Sixth Report of the Committee on Government Assurances 2006-2007      | 10th May, 2007 |

**XXIII. PAPERS LAID ON THE TABLE OF THE HOUSE**

During the period, 388 papers were laid on the Table of the House, details of which are as follows:-

|    |  |      |
|----|--|------|
| A. | Statutory Rules and Orders ..              | 119  |
| B. | Reports, Notifications and Other Papers .. | 269  |
|    | Total ..                                   | 388  |
|    |  | ---- |
|    |  | ---- |

**APPENDIX****BUSINESS ADVISORY COMMITTEE  
2007-2008**

(Constituted on the 15th May 2007)

**CHAIRMAN**

1. Hon. Thiru R. Avudaiappan,  
Speaker.

**MEMBERS**

2. Hon. Dr. M. Karunanidhi,  
Chief Minister.

3. Hon. Prof. K. Anbazhagan,  
Leader of the House.

4. Hon. Thiru Arcot N. Veeraswami  
Minister for Electricity.

5. Hon. Thiru Duraimurugan,  
Minister for Public Works and Law

6. Hon. Thiru Parithi Ellamvazhuthi,  
Minister for Information.

7. Hon. Thiru V.P. Duraisamy,  
Deputy Speaker.

8. Thiru R. Sakkarapani,  
Chief Government Whip.

9. Thiru K.A. Sengottaiyan

10. Thiru D. Jayakumar

11. Thiru D. Sudharssanam.

12. Thiru G.K. Mani.

13. Thiru C. Govindasamy.

14. Thiru V. Sivapunniam.

15. Thiru M. Kannappan.

16. Thiru K. Selvam.

17. Thiru Vijayakant.

**COMMITTEE ON RULES****2007-2008**

(Constituted on the 15th May, 2007)

**CHAIRMAN**

1. Hon. Thiru R. Avudaiappan, Speaker

**MEMBERS**

2. Hon. Dr. M. Karunanidhi, Chief Minister
3. Hon. Prof. K. Anbazhagan, Leader of the House
4. Hon. V.P. Duraisamy, Deputy Speaker
5. Selvi J Jayalalithaa, Leader of the Opposition.
6. Thiru. K.P. Anbalagan
7. Thiru. H. Abdul Basith
8. Thiru. R. Ramprabu
9. Thiru. A. Rajendran
10. Thiru. K. Ulaganathan
11. Tmt. P. Kamalambal
12. Thiru. R. Sivanandam
13. Thiru. K.N. Sekaran
14. Dr.K. Nedunchezhan
15. Thiru. K. Mahendran
16. Dr.M.K.Vishnu Prasad
17. Thiru. M.V.R. Veerakapilan

**COMMITTEE OF PRIVILEGES****2007-2008**

(Constituted on the 14th May, 2007)

**CHAIRMAN**

1. Hon. Thiru V.P. Duraisamy, Deputy Speaker

**MEMBERS**

2. Hon. Prof. K. Anbazhagan, Leader of the House (Ex-officio)
3. Selvi J Jayalalithaa, Leader of the Opposition. (Ex-officio)
4. Thiru S. Rajasekaran
5. Thiru G. Ediroli Maniyan
6. Thiru M.A. Khaleelur Rahman
7. Thiru K. Sundar
8. Thiru T. Senguttuvan
9. Thiru V. Senthil Balaji
10. Thiru. P.K. Sekar Babu
11. Thiru C. Gnanasekaran
12. Thiru T. Theodore Reginald
13. Thiru K. Thirunavukkarasu
14. Thiru N. Nanmaran
15. Thiru. A. Rajan
16. Thiru R. Viswanathan
17. Dr. K. Jayakumar

**COMMITTEE ON ESTIMATES  
2007-2008**

(Constituted on the 14th May, 2007)

**CHAIRMAN**

1. Thiru V. Mullaivendhan

**MEMBERS**

2. Hon. Prof. K. Anbazhagan, Minister for Finance (Ex-Officio)
3. Thiru KR. Ramasamy,  
Chairman, Committee on Public Accounts (Ex-Officio)
4. Thiru G. K. Mani  
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru G. Hari
6. Dr. Oscar C. Nigli
7. Thiru Veera. Elavarasan
8. Thiru C. Govindasamy
9. Thiru Kovai Thangam
10. Thiru. C. Shanmugavelu
11. Thiru V. Sivapunniam
12. Thiru R.M. Subburam
13. Thiru. Senthamizhselvan
14. Thiru Syed Ghouse Basha
15. Thiru P. Thangamani
16. Thiru M. Panneerselvam
17. Thiru. I. Mahendran
18. Thiru S.P. Jayaraman
19. Thiru K. Hasan Ali

**COMMITTEE ON PUBLIC ACCOUNTS  
2007-2008**

(Constituted on the 14th May, 2007)

**CHAIRMAN**

1. Thiru KR. Ramasamy

**MEMBERS**

2. Hon. Prof. K. Anbazhagan  
Minister for Finance (Ex-Officio)
3. Thiru V. Mullaivendhan,  
Chairman, Committee on Estimates (Ex-Officio)
4. Thiru G.K. Mani,  
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru D. Amaramoorthy
6. Thiru K. Arumugam.
7. Thiru N. Ramakrishnan
8. Thiru T. Udhaya Soorayan
9. Thiru V. Kannan
10. Thiru V.P. Kalairajan
11. Thiru Agri. S.S. Krishnamoorthy
12. Thiru C.Ve.Shanmugam
13. Thiru M.R. Sundaram
14. Thiru A.Chinnaswamy
15. Thiru. S.S. Sivasankar
16. Selvi.K.Balabharathy
17. Tmt.P.Prapavathi
18. Thiru D. Ravikumar
19. Thiru Pollachi V. Jayaraman

**COMMITTEE ON PUBLIC UNDERTAKINGS****2007-2008**

(Constituted on the 14th May, 2007)

**CHAIRMAN**

1. Thiru G.K. Mani

**MEMBERS**

2. Thiru V.Mullaivendhan,  
Chairman, Committee on Estimates (Ex-officio)
3. Thiru KR.Ramasamy  
Chairman, Committee on Public Accounts (Ex-officio)
4. Thiru. M. Appavu
5. Thiru A. Arunmozhithevan
6. Thiru T. Ramachandran
7. Thiru N. Ganapathy
8. Thiru R.D. Ganesan
9. Dr.(Tmt) K. Ghayathri Devi
10. Tmt.Sankaravalli alias Sankari Narayanan
11. Thiru N.K.R. Sooriyakumar
12. Thiru L.P. Dharmalingam
13. Thiru. P. Moorthy
14. Thiru T.K. Raja
15. Thiru P.S. Vijayakumar
16. Thiru S.P. Velumani
17. Thiru M. Jeganmoorthy
18. Thiru S. Jeyapaul

**COMMITTEE ON DELEGATED LEGISLATION  
2007-2008**

(Constituted on the 15th May, 2007)

**CHAIRMAN**

1. Thiru Durai Chandrasekaran

**MEMBERS**

2. Thiru O. Subramanian
3. Thiru M. Anbalakan
4. Thiru P.N. Periannan
5. Dr. M. Thambidurai
6. Thiru G. Senthamizhan
7. Thiru R. Nedunchezian
8. Thiru P. Veldurai
9. Thiru R.M. Palanisami
10. Thiru T.A. Meganathan
11. Thiru D.Moorthy
12. Thiru G. John Joseph

48  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**2007-2008**  
(Constituted on the 15th May, 2007)

**CHAIRMAN**

1. Thiru T. Velmurugan

**MEMBERS**

2. Thiru Anbil Periyasamy
3. Thiru P. Balaraman
4. Thiru K.L. Elavazagan
5. Thiru S. Gunasekaran
6. Tmt G. Latha
7. Thiru. T. Mahesh Krishnasamy
8. Thiru K. Pandurangan
9. Tmt. Rani Venkatesan
10. Thiru A. Soundarapandian (Coonoor)
11. Thiru A. Soundarapandian (Lalgudi)
12. Thiru H. Vasanthakumar.

49  
**HOUSE COMMITTEE**  
2007-2008  
(Constituted on the 15th May, 2007)

**CHAIRMAN**

1. Thiru. S. Sivaraj

**MEMBERS**

2. Thiru. K. Ponnusamy
3. Thiru C. Tamilselvan
4. Tmt. R. Rani
5. Thiru M. Rajkumar
6. Thiru. S. Gurusamy
7. Thiru K. P. Ramaswamy
8. Thiru R. Kumaraguru
9. Thiru C. Durairaj
10. Thiru R. Doraikkannu
11. Thiru N.R.Rangarajan
12. Thiru Arul Anbarasu
13. Thiru K.V. Ramanathan
14. Thiru P. Dillibabu
15. Tmt. P. Padmavathy
16. Thiru. R. Varatharajan
17. Dr. T. Sadhan Thirumalai Kumar
18. Thiru. D. Ravikumar

**COMMITTEE ON PETITIONS  
2007-2008**  
(Constituted on the 15th May, 2007)

**CHAIRMAN**

1. Thiru R. Sakkarapani, Chief Government Whip

**MEMBERS**

2. Thiru N. Malairaja
3. Thiru S. Pushparaj
4. Thiru K. Murugavel
5. Thiru. Kuthalam K. Anbazhagan
6. Thiru S. Damodaran
7. Thiru R. Vaithilingam
8. Thiru S. Raja Kumar
9. Thiru B. Gopalan
10. Thiru A. Tamizharasu
11. Thiru T. Ramasamy

**LIBRARY COMMITTEE  
2007-2008**  
(Constituted on the 15th May, 2007)

**CHAIRMAN**

1. Thiru S.R. Raja

**MEMBERS**

2. Thiru Udayam Shanmugam
3. Thiru R. Manickam
4. Thiru K.S. Vijayakumar
5. Tmt. Selvi Ramajayam
6. Tmt. S. Thenmozhi
7. Thiru M. Dhandapani
8. Thiru Videyal S. Sekar
9. Thiru V. Kaveri
10. Thiru P. Kannan

**COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE**  
**2007-2008**  
 (Constituted on the 15th May, 2007)

**CHAIRMAN**

1. Dr.E.S.S. Raman

**MEMBERS**

2. Thiru G. Iyyappan
3. Thiru S. Mani
4. Thiru K. Chinnadurai
5. Thiru S. Lakshmanan
6. Thiru A.K. Bose
7. Thiru O.K., Chinnaraj
8. Thiru. D. Selvaraj
9. Thiru. M.K. Periyasamy
10. Thiru. V.A.T. Kaliyavarathan
11. Thiru R. Gnanadoss

**ANNEXURE**

| Demand Number and Name  | Date of Discussion and Voting of Demands |
|---|--|
| 14 - Energy Department  | } 2nd April, 2007 and 3rd April, 2007    |
| 35 - Personnel and Administrative Reforms Department                          |  |
| 5 - Agriculture Department  | 3rd April, 2007                          |
| 39 - Buildings (Public Works Department)                                      | } 4th April, 2007                        |
| 40 - Irrigation (Public Works Department)                                     |  |
| 9 - Backward Classes, Most Backward Classes and Minorities Welfare Department | } 5th April, 2007                        |
| 11 - Stamps and Registration (Commercial Taxes and Registration Department)   |  |
| 10 - Commercial Taxes (Commercial Taxes and Registration Department)          |  |
| 43 - School Education Department  | 9th April, 2007                          |
| 45 - Social Welfare and Nutritious Meal Programme Department                  | 10th April, 2007                         |
| 34 - Municipal Administration and Water Supply Department                     | } 11th April, 2007 and 12th April, 2007  |
| 42 - Rural Development and Panchayat Raj Department                           |  |
| 3 - Administration of Justice   | } 13th April, 2007                       |
| 33 - Law Department   |  |
| 24 - Prisons (Home, Prohibition and Excise Department)                        | } 16th April, 2007                       |
| 41 - Revenue Department   |  |
| 51 - Relief on Account of Natural Calamities                                  |  |

54

- 12 - Co-operation (Co-operation, Food and Consumer Protection Department)
  - 13 - Food and Consumer Protection (Co-operation, Food and Consumer Protection Department)
- } 17th April, 2007
- 4 - Adi-Dravidar and Tribal Welfare Department
- 18th April, 2007
- 32 - Labour and Employment Department
  - 17 - Handlooms and Textiles (Handlooms, Handicrafts, Textiles and Khadi Department)
- } 19th April, 2007
- 25 - Motor Vehicles Acts- Administration (Home, Prohibition and Excise Department)
  - 48 - Transport Department
- } 20th April, 2007
- 19 - Health and Family Welfare Department
- 23rd April, 2007
- 21 - Highways Department
- 24th April, 2007
- 22 - Police (Home, Prohibition and Excise Department)
  - 23 - Fire and Rescue Services (Home, Prohibition and Excise Department)
- } 25th April, 2007 and 26th April, 2007
- 37 - Prohibition and Excise (Home, Prohibition and Excise Department)
- 6 - Animal Husbandry (Animal Husbandry, Dairying and Fisheries Department)
  - 7 - Fisheries (Animal Husbandry, Dairying and Fisheries Department)
  - 8 - Dairy Development (Animal Husbandry, Dairying and Fisheries Department)
- } 27th April, 2007

55

- 38 - Public Department
  - 46 - Tamil Development (Tamil Development, Religious Endowments and Information Department)
  - 49 - Youth Welfare and Sports Development Department
  - 15 - Environment and Forests Department
- } 28th April, 2007 and 2nd May, 2007
- 44 - Small Industries Department
  - 18 - Khadi, Village Industries and Handicrafts (Handlooms, Handicrafts, Textiles and Khadi Department)
- } 2nd May, 2007
- 20 - Higher Education Department
- 3rd May, 2007 and 4th May, 2007
- 26 - Housing and Urban Development Department
  - 47 - Hindu Religious and Charitable Endowments (Tamil Development, Religious Endowments and Information Department)
- } 4th May, 2007
- 29 - Tourism - Art and Culture (Tourism and Culture Department)
  - 28 - Information and Publicity (Tamil Development, Religious Endowments and Information Department)
  - 30 - Stationery and Printing (Tamil Development, Religious Endowments and Information Department)
- } 7th May, 2007

- 27 - Industries Department
  - 31 - Information Technology Department
- } 8th May, 2007
- 1 - State Legislature
  - 2 - Governor and Council of Ministers
  - 16 - Finance Department
  - 36 - Planning, Development and Special Initiatives Department
  - 50 - Pension and other Retirement Benefits
- } 9th May, 2007

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